

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2535
ANSWERED ON:26.08.2013
RIGHT TO WORK AS FUNDAMENTAL RIGHTS
Nagar Shri Surendra Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal to make Right to Work as a Fundamental Right in order to provide employment to the unemployed youth;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (c) No, Madam. There is no such proposal under consideration of the Government as given the state of the economy and resources it is not feasible to provide such a right at this stage. However, the Government has taken several steps to provide opportunities of livelihood to all those who seek employment. A provision under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 has been made to provide at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled work. In addition, Government has taken various steps to enhance the employability and employment in the country by promoting growth of labour intensive sectors such as Construction, Real Estate and Housing, Transport, Tourism, Micro, Small and Medium Enterprises, Information Technology Enabled Services and a range of other new services. Besides, Government is also providing self employment opportunities in the rural areas through National Rural Livelihood Mission.